

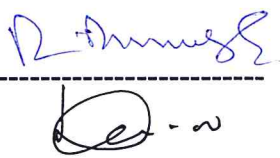
NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 24/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER : 299/IB/CB/2017
PETITION NUMBER : TCP/299/ (IB)/2017
NAME OF THE PETITIONER(S) : SUNITA MEHTA
NAME OF THE RESPONDENT(S) : SRIKALA GRAPHICS PVT LTD
UNDER SECTION : 433 (e)(f)

Devi N Counsel for petitioner for N. Nithandhan

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	
1.	DEVI . N	ADVOCATE FOR PETITIONER FOR N. NITHANDHAN	

ORDER

Counsel for petitioner present. Counsel for Respondent also present. As seen from our order dated 07.06.2017, a direction was given to the petitioner for making compliance with the provisions of Section 9(3)(b)(c) of the I&B Code, 2017. But till date, the petitioner has not complied with the same. Non-compliance of the same entails abatement of the petition. Therefore, the petition is dismissed. However, the petitioner is at liberty to file fresh application if desired.

S. Vijayaraghavan.
(S.VIJAYARAGHAVAN)
MEMBER (TECHNICAL)


(CH. MOHD. SHARIEF TARIQ)
(MEMBER (JUDICIAL))